



S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.10569/2024

[Arising out of impugned final judgment and order dated 23-02-2022 in CRLA No. 3781/2002 passed by the High Court of Judicature at Allahabad]

RAJ VEER

Petitioner

VERSUS

THE STATE OF UP

Respondent

(with I.A. No.163498/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and I.A. No.163497/2024-EXEMPTION FROM FILING O.T.)

Date : 20-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Aarif Ali, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Dharendra Kumar Verma, Adv.
Mr. Vijay Kumar, Adv.
Mr. Chand Qureshi, AOR
Mr. Rakesh Ranjan, Adv.

For Respondent(s) Ms. Garima Prashad, Sr. A.A.G.
Mr. Sudeep Kumar, AOR
Ms. Manisha, Adv.
Ms. Rupali, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Let the trial court records be requisitioned.
3. Soft copies of the trial court records be made available to the learned advocates-on-record for the parties.

4. List the appeal in the month of January, 2025.
5. Pending hearing of the appeal, the appellant shall be released on bail subject to such terms and conditions as may be fixed by the trial court.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)